

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

T.P. No.203/ 2017 IN CP 218/16

UNDER SECTION 391/394 OF CA 2013.

IN THE MATTER OF APTEAN SOFTWARE INDIA PRIVATE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hn'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 03rd August, 2017

For the Petitioner: Shri C.K. Nandakumar, Advocate.


Per Hon'ble Shri Ratakonda Murali, Member (J):

ORDER

Counsel for petitioner is present. Smt. Prema Hatti appearing for ROC and RD is present. OL office has filed an application bearing OLR No.116/17 seeking permission of the Tribunal for appointment of Chartered Accountant from the panel maintained by the OL office for scrutiny of the books of accounts and records of Transferor Company. Counsel for petitioner has no objection for appointment of Chartered Accountant by the Official Liquidator out of the panel maintained by him.

We grant permission to the Official Liquidator to appoint a Chartered Accountant from among the panel maintained by his office and the fee is to be paid by the petitioner according to the norms fixed for the Chartered Accountant.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)

psp.